

F. No. QA-12015/22/2021-QA-FSSAI (E. No. 4039)

भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण

Food Safety and Standards Authority of India

(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित वैधानिक प्राधिकरण)

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

(गुणवत्ता आश्वासन प्रभाग)

(Quality Assurance Division)

एफडीए भवन, कोटला रोड, नई दिल्ली-110002

FDA Bhawan, Kotla Road, New Delhi – 110002

दिनांक, १३ जुलाई, 2022

Dated, 13th July, 2022

आदेश / Order

Subject: Compliance with manuals of the method of analysis published by FSSAI for analysing the samples of food articles by FSSAI notified laboratories – reg.

It has been come to the notice of Food Authority that several FSSAI notified laboratories are not adhering to the testing methods published by FSSAI under different manuals of the method of analysis for analysing the samples of food articles.

2. In this connection, it is hereby clarified that as per the Food Safety and Standards (Rules),2011, all the FSSAI notified laboratories shall use the manuals of the method of analysis, as amended/adopted by the Food Authority from time to time including AOAC/ISO/Pearson's/Jacob/IUPAC/Food Chemicals CODEX/BIS/Woodmen/Winton-Winton/Joslyn, for analyzing the samples of food articles. However, in case the method for analyzing any parameter is not available in these manuals, a validated method of analysis prescribed by internationally recognized/analytical/regulatory agencies, shall be adopted

3. Labs are required to use only approved methods for testing that has been verified in-house/on-site to ensure that the test gives proper result. Any issue related to these specified methods may be forwarded to FSSAI (HQ) for further examination. The different manuals of the method of analysis published by FSSAI are available on FSSAI website www.fssai.gov.in. Labs may use the following link for accessing the same:

- <https://www.fssai.gov.in/cms/manuals-of-methods-of-analysis-for-various-food-products.php>

4. In view of the above, all the FSSAI notified laboratories are hereby directed to comply with the same. Any deviation to the same will be considered as violation of FSS Rules, 2011 and stringent action may be taken against the defaulters.

यह आदेश सक्षम प्राधिकारी के अनुमोदन से जारी किया जाता है |

This has the approval of Competent Authority.

(स्वीटी बेहेरा)
(Sweety Behera)
निर्देशक (गुणवत्ता आश्वासन)
Director (Quality Assurance)

To (through email):

1. All FSSAI notified laboratories

Copy to (through email):

1. Commissioners of Food Safety (All States and UTs);
2. All regional offices of FSSAI;
3. All Authorized Officers of FSSAI;

Copy for information to (through email):

1. PPS to Chairperson, FSSAI (HQ), New Delhi;
2. PS to CEO, FSSAI (HQ), New Delhi;
3. CEO, NABL, Gurugram;
4. Executive Director (RCD), FSSAI (HQ), New Delhi;
5. Advisor (S&S), FSSAI (HQ), New Delhi;
6. Director (Imports), FSSAI (HQ), New Delhi;
7. CITO, FSSAI (HQ), New Delhi - for uploading in the FSSAI website.
8. Guard File